

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 11**  
**(IB)-37(PB)/2018**

**IN THE MATTER OF:**

Dinesh Kumar Jain & Ors.

.....Petitioners

v.

Fantastic Buildcon Pvt. Ltd. & Ors.

.....Respondents

**SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 27.09.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

Ms. Srujana Suman Mund, Adv.

For the liquidator

Mr. Pankaj Bhagat, Adv.

**ORDER**

**CA-1965 & 1966(PB)/2019:-**

Notice of the application.

Learned counsel for the liquidator accepts notice. Copies of the applications shall be furnished to him during the course of the day.

List on 09.10.2019.

**CA-1967(PB)/2019:-**

Status report filed by the liquidator with regard to the list of stakeholders is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

The application stands disposed of.



**(M. M. KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**